



2025:DHC:5774-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ FAO (COMM) 179/2025, CM APPL. 42014/2025, CM APPL.
42015/2025 & CM APPL. 42016/2025

M/S ASICS CORPORATIONAppellant
Through: Mr. Rishi Bansal, Adv.

versus

VEEKESY FOOTGEAR PRIVATE
LIMITED & ANR.Respondents
Through: Mr. Tanmaya Mehta, Mr.
Ishaan George, Dr. Rukma George, Mr.
Archit Jain, Mr. Ashhab Khan and Mr.
Aman Ahluwalia, Advs.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

% **17.07.2025**

C. HARI SHANKAR, J.

1. After some hearing, Mr. Bansal, learned Counsel for the appellant, seeks leave to withdraw this appeal.
2. The appeal is accordingly dismissed as withdrawn. We make it clear that we have not expressed any opinion on the merits of the case.

C. HARI SHANKAR, J

AJAY DIGPAUL, J

JULY 17, 2025/AR